

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI.**

**ORIGINAL APPLICATION NO. 144 of 2021**

Tribunal on its own motion-SUO MOTU Based on the News item published in the Times of India, Newspaper Edition Dated: 15.04.2021, "Squatters gone, but Coom still a dump", The Times of India Newspaper, Chennai edition dated: 01.06.2021, "Waste is segregated, but not cleared from Coom in Otteri", the Hindu "Newspaper, Chennai edition dated 20.06.2021, 'Encroachments are back along the Coom in Chetpet"

-Vs-

The Chief Secretary to Govt. of Tamil Nadu,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu – 600 009 and others .

...Respondent

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Filed by  
**Thiru.S. Sai Sathya Jith,**  
Advocate, Chennai



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...Respondent

**REPORT FILED ON BEHALF OF THE RESPONDENT**  
**TAMIL ANDU POLLUTION CONTROL BOARD.**

I, J. Josephine Sahayarani, D/o. Jesu Rajan, Christian aged about 57 years, having office at No.76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Report on behalf of the Respondent Tamil Nadu Pollution Control herein and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble Tribunal vide order dated 29.09.2021, directed as follows:

*Para 11. The Tamil Nadu Pollution Control Board as a  
regulator of supervising the implementation of all Waste*

*J. Josephine Sahayarani*  
*4/1/22*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

*Management Rules, are also expected to file their independent report regarding the allegations made in the newspaper reports and the action taken from their side in respect of the same in co-ordination with the Greater Chennai Corporation and other officials who are taking the responsibility of removing the debris and garbage spending huge public money.*

3. It is respectfully submitted that the Greater Chennai Corporation has implemented the project of Eco restoration of Cooum river, Construction of Compound wall / Boundary fencing of the Cooum river have been taken up for a length of 23.92 Km for preventing encroachments and preventing dumping of Garbage and solid wastes and so far 14.15 Km length compound wall has been completed and works are in progress for a length of 2.25 Km under the CRRT project.

4. It is respectfully submitted that the Greater Chennai Corporation has informed that Special Equipments such as Amphibian and Robotic Excavators purchased by the GCC are periodically deployed for removing Hyacinth and floating materials in Cooum river and in Otteri nullah.

5. It is respectfully submitted that the Tamil Nadu Pollution Control Board has collected sample of water mixed with sewage in the following locations in consultation with the officials of Public Works Department(PWD) on 06.10.2021:

*J. for 20089*  
*4/11/2022*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

- i. Coovum River- Spur tank road (near Nungambakkam Bridge),
- ii. Coovum River- Greams Road (near CMWSSB metro pumping station),
- iii. Coovum River- near Koyembedu-Thirumangalam Bridge.

The above samples were analysed in the TNPCB, Laboratory & Fecal Coliform was analysed in G-lens Innovation Labs Pvt. Ltd., Arumbakkam, Chennai-106. The report of analysis of sample collected against the standards for the sewage as per CPCB are tabulated below:

S. No	Parameters	Units	Report of Analysis			Standard s- Mega & Metroplolitan cities (Source: NGT (PB) order dt: 30.04.2019 in O.A.No: 1069/2018)
			(i) Coovum River- Spur tank road (near Nungambakkam Bridge)	(ii) Coovum River- Greams Road (near CMWSSB metro pumping station)	(iii) Coovum River- near Koyembedu-Thirumangalam Bridge	
1	pH	Number	7.64	7.49	7.47	5.5 - 9.0
2	Total Suspended Solids	mg/l	36	194	112	20
3	BOD for 3 days at 27° C	mg/l	32	60	41	10
4	Chemical oxygen demand(COD)	mg/l	264	496	288	50
5	Total Nitrogen	mg/l	61	54	36	10
6	Faecal Coliform	MPN/ 100ml	500	280	900	Desirable-100 Permissible- 230

6. It is respectfully submitted that the report of analysis of water samples mixed with sewage collected in three locations of Coovum river

  
 4/11/2022  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD,

during 06.10.2021 reveals that the parameters BOD and total coliform exceeds in all the samples

Also direction was issued to the Managing Director, CMWSSB vide Proceeding dt. 18.06.2021 under section 5 of the EP Act, 1986 as amended to comply with the following conditions within three months, among other things:

- a) The CMWSSB shall complete the underground sewerage system for the unsewered area and to ensure that the untreated sewage presently let into nearby land and water bodies shall be stopped and to ensure 100 % treatment of sewage.
- b) The CMWSSB shall take necessary action to operate and maintain the STPs to ensure that the sewage from the assigned area is treated in the STPs and no bypass of sewage shall take place.
- c) The CMWSSB shall comply with the above directions within the time period specified therein. Otherwise Board shall impose Environmental Compensation as per CPCB guidelines

However reply has not yet been furnished by the CMWSSB for the above said directions dt. 18.06.2021.

7. It is further submitted that, subsequently the TNPCB has issued directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended to the Managing Director, CMWSSB to comply with the following vide Board Proceeding dated 28.12.2021

- i. The CMWSSB shall provide proper collection and transportation arrangement for the untreated sewage discharged unauthorisedly into Coovum River and treat the same in the nearby Sewage Treatment Plant (STP) so as to avoid contamination of Coovum River water

*J. As per 85*  
*41/1/2022*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

ii. The CMWSSB shall comply with the directions issued by TNPCB vide Proc. dt. 18.06.2021

8. It is further submitted that the TNPC Board has also addressed a letter dated 28.12.2021 to the Greater Chennai Corporation instructing to comply with the directions of Hon'ble NGT (SZ) order dated. 12.11.2021 in O.A.No.144 of 2021 (SZ) with respect to effective implementation of the Solid Waste Management Rules, 2016. Further instructed the Corporation to ensure that 100% door to door collection of solid waste is carried out and disposed in accordance with the Solid Waste Management Rules, 2016 to prevent the illegal disposal of solid waste and to protect the water bodies and to take necessary action whenever such public grievances are brought to their notice in order to avoid such legal action.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*J. Josephine Sahayarani*  
4/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, J. Josephine Sahayarani, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.

*J. Josephine Sahayarani*  
4/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No. 76, MOUNT SALAI, CHENNAI-600 032



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THE RESPONDENT - TAMIL ANDU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 04.01.2022.**

**Date of hearing on:27.01.2022**

